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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 697/2019, I.A. 17925/2019(Order XXXIX Rules 1 and 2 CPC), I.A. 17926/2019 (Order XXVI Rule 9 CPC), I.A. 17928/2019 (Section 151 CPC), I.A. 1389/2020 (Section 151 CPC), I.A. 2849/2020 (Order VII Rule 11 CPC), I.A. 11026/2020 (Section 151 CPC) & I.A. 7617/2021 (Section 151 CPC)

BISLERI INTERNATIONAL PRIVATE LIMITED..... Plaintiff
Through Mr. N.K. Bhatnagar, Adv.

versus

M/S SHRI SAI FOODS & BEVERAGES & ORS... Defendants
Through Ms. Anamika Mukherjee, Adv.
Ms. Rhea Dube, Adv. for Defendant No. 2
Ms. Amrita Sanghi, Advocate for Gangorhri
Minerals

CORAM:

HON'BLE MR. JUSTICE C.HARI SHANKAR
ORDER
11.10.2021

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(video-conferencing)

I.A. 5936/2021 (Order XXXIX Rule 2A CPC)

- 1. After some hearing, Mr. Bhatnagar, seeks leave to withdraw this application with liberty to move an appropriate application for injuncting use, by the alleged contemnors, and any other entity, which may be using the marks, which are deceptively similar to the marks of the plaintiff.
- **2.** Leave and liberty is granted as prayed for.





- **3.** The application is disposed of as withdrawn.
- 4. The Court Master is directed to furnish copies of the pleadings of the record of this matter, after removal of any noting or other confidential details from the file, to the learned counsel for all parties, who may have filed Vakalatnamas in this case.

C.HARI SHANKAR, J

OCTOBER 11, 2021 r.bararia